



2026:AHC-LKO:4680-DB

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

WRIT - C No. - 12541 of 2025

Kamlesh Kumar Tripathi

.....Petitioner(s)

Versus

State Of U.P. Thru. Secy. Deptt. Of Urban
Development And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	N.K. Pandey
Counsel for Respondent(s)	:	C.S.C., Anupam Dwivedi

Court No. - 1

HON'BLE RAJAN ROY, J.

HON'BLE ABDHESH KUMAR CHAUDHARY, J.

1. Heard Shri N.K. Pandey, learned Counsel for the petitioner and Shri Snehil Shukla, Advocate holding brief of Shri Anupam Dwivedi, learned Counsel for the respondent No.2.

2. Shri Snehil Shukla, Advocate holding brief of Shri Anupam Dwivedi, learned Counsel for the respondent No.2 says that the bills submitted by the petitioner for the services rendered are being verified and the dues, if any, are payable to him would be paid at the earliest say within period of six weeks. The writ petition is **disposed of** in terms of the statement made by the Counsel for respondent No.2.

(Abdhash Kumar Chaudhary,J.) (Rajan Roy,J.)

January 21, 2026

-Piyush-